Implementation of Shetty Commission Report

- 1551. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether the Shetty Commission Report on new pay and salary structure for the judicial employees has been implemented by all States, State High Courts and District Courts;
 - (b) if so, the details thereof, State-wise;
- (c) whether the District Court of the Gujarat have not been included so far under new pay and salary structure; and
 - (d) if so, the reasons therefor and by when these benefits are likely to be implemented?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (d) Information is being collected and will be laid on the Table of the House.

Working condition in subordinate courts

- 1552. DR. JANARDHAN WAGHMARE: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Government is aware of pathetic conditions under which judges in subordinate courts are being forced to work;
 - (b) if so, the details of the report on the working condition in subordinate judiciary;
- (c) whether the subordinate courts in the country needs overhaul and better infrastructural facilities; and
 - (d) if so, Government's reaction thereto?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (d) The various State Governments and the Central Government have been j implementing measures for the improvement of infrastructure facilities at the district and subordinate courts.

The Central Government implements a Centrally Sponsored Plan Scheme to augment the resources of the State Governments for the development of infrastructure facilities for the judiciary. Since the inception of the Plan scheme in 1993-94 and till date, the Central Government has disbursed Rs.I 132.19 crore to the States and the Union Territories for development of infrastructure facilities for the judiciary against which the States have reported an expenditure of Rs.2111 crore (31.3.2010) including their own contribution.

In addition, the Central Government is implementing a scheme for computerisation of district and subordinate courts that, inter alia, provides for augmenting the facilities of power supply to the courts for their Information and Communication Technology infrastructure.

The Government is aware that the infrastructure of district and subordinate courts needs considerable improvement. The possibility of further augmenting the financial resources of the States in this regard is under examination.

The need to further improve the infrastructure available and provide better facilities has been mentioned in a Report prepared by the Registry of the Supreme Court and has been taken on record by the Hon'ble apex Court when it heard the matter of infrastructure facilities for the judiciary in an Interlocutory Application No.279/2010 in W.P.No. 1022/1989 (All India Judges' Association & Ors. case), on 12.7.2010.

Pending cases

1553. SHRI RAASHID ALVI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) how many cases are pending in various courts of the country for the last five years;
- (b) how many fresh cases have been filed in Supreme Court and High Courts during the last five years; and
- (c) how many cases have been admitted out of total cases, how many cases have been dismissed and in how many cases judgments have been delivered?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) The following number of cases were pending in the Supreme Court, the various High Courts and the Subordinate courts during the last five years: